THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : Please. Order please.

Do not talk like that.

## SHRI DWIJENDRALAL SEN GUPTA:

"There is, however, a possibility of an upward revision of the Plan outlay of the State, following an eparaisal by the Planning Commission of the Finance Commission's recommendation for providing additional funds to finance the State Plans. If such an increase comes about and we are able to take up new roads in the Fourth Five Year Plan this 7 mile link will also be considered for provincialisation and improvement.

Let me assure you that the State Government is aware of the general deficiency in the road communication of the State and is doing its best to improve the roads within the available resources."

He says nothing.

THE VICE-CHAIRMAN (AKBAR ALI KHAN); You have promised that you will finish soon.

SHRI DWIJENDRALAL SEN GUPTA: I am very carefull. But due to disburbances here, I could not say. So far I have stated the position as to Road Communication only. On the 19th November appeared in Mukti a local paper of Purulia, about famine in Patamda, Chandil the same three Police and Ichagarh, Stations, which were transferred from Bengal to Bihar as a matter of gift. There was drought, there was no employment. There was no relief. There is famine condition. Shri Mahato and myself also wrote two letters on these matters, one to Mr. Raghuramaiah, the Road Minister, and another letter to Mr. Jagjivan Ram, the Food Minister. We have not got any reply from them. This situation is there all the more because there is no popular Government in Bihar. Under the circumstances, I submit before this House that there should be a popular Government without any further delay. It appears that now there is no chance of Mr. Harihar Singh forming the Government after defecting as appeared in the Press. Who has defected, I do not know. Now the only alternative is to form the Government with Mr. Ramanand Tiwari or Mr. Karpuri Takur as the leader. Why that process has not started, is difficult to guess. That is the need of the situation and I repeat that should be done immediately.

THE VICE-CHAIRMAN (SHRI AKABAR ALI KHAN): Mr. Awadhe-shwar Prasad Sinha.

RE ALLEGED ENTRY INTO THE HOUSE BY A LOK SABHA MEMBER —contd.

भा राजनारायण : श्रीमन्, पौइंट आफ आर्डर । जो प्रश्न इस सदन की एक सम्मानीय सदस्या ने उठाया था...

उपसभाष्यद्ध (बी धकदर छली सान) : मैने उस का तस्फिया कर दिया है।

SHRI RAJNARAIN: He is a stranger, he is liable to Rs. 500 fine as punishment.

SHRIMATI YASHODA REDDY : He is liable to fine.

भी राजनारायन : आप सुनिये । श्री पार्थ-सारथी, डिप्टी चीफ विद्वप, जो कि इस सदन के सम्मानित सदस्य नहीं हैं. वह अगर यहां आयें तो वह इस सदन में स्ट्रेंजर माने जायेंगे। इस सदन में वे नव-आगन्तुक माने जायेंगे, जिनको इस सदन में प्रवेश करने का कर्तर्ड कोई अधि-कार नहीं है और कोई व्यक्ति जो इस सदन में प्रवेश करने का अधिकारी नही है, अगर सदन में प्रवेश करता है, तो उस पर 500 रुपया प्रति दिन का जर्माना होने के लिये संविधान में कहा गया है। इसलिये मैं निवेदन करूंगा कि यह सदन के विशेषाधिकार की अवहेलना का प्रक्त है । आप कृपा कर के इस मामले में जांच करें और वे अगर आये हों तो संविधान के मता-बिक उनको दंड किया जाय। यह मेरा पौंइंट है। आपकी रूलिंग इस पर नहीं चलेगी कि उनको न आने दिया जाय । यह तो सांवेधानिक प्रश्न है।

भी शीलभद्र याजी: चार आंखों से देखिये।

श्री राजनारायण: मैं आप से निवेदन करता हूं कि श्री शीलभद्र याजी जी को आप मना कर दीजिये। वे अनावश्यक हर बात पर बोलते हैं। तो मेरी प्रार्थना है कि आप इस पर एक कमेटी बिठायें और वह देखें कि वह सदन में आये या नही आये और अगर वे सदन में आये

हों तो संविधान की मर्यादा की सुरक्षा होनी चाहिये। यह मेरा एक पौइंट है और इसे मैं आपके विचार के लिये रख रहा हूं।

SARDAR NARINDAR SINGH BRAR (Punjab): Sir, I also feel about it.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): He wants to move it. He or she may move it according to the procedure. I am now going to the business.

SHRI RAJNARAIN: What is the procedure? इस तरह से आप इसको बाई-पास नहीं कर सकते । मेरा निवेदन हैं कि जल्दी में कोई काम होता नहीं । जितनी ही आप जल्दी करना चाहते हैं, उतना ही विलम्ब होता है । मैं प्रार्थना करता हू कि आप इस को देखिये ।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I know that.

श्री राजनारायण: तो अगर आपको मालूम है तो आप कह सकते हैं कि यह मर्यादा का प्रश्न है। सदन के प्रिविलेज का प्रश्न है और इस बात को जानते हुए भी अगर आप उस सदस्य की तम्बीह नहीं करते हैं और उस पर 500 रुपया जुर्माना नहीं करते हैं, तो आप संविधान की अवहेलना करते हैं, यह दोष आप पर लगेगा। तो इस लिये मैं आपसे कह रहा हूं और आप इसकी उचित व्यवस्था करें।

श्री एस० श्रो० मित्र: (उत्तर प्रदेश): श्रीमन्, एक बात मैं आपसे निवेदन करना चाहता हूं कि इस में चेयर के सेटिस्फैक्शन की बात नहीं है...

THE VICE-CHAIRMAN (SHR1 AKBAR ALI KHAN): I want to know the pleasure of the House. I have not seen him. I do not know, I am telling.

(Interruptions)

Keep patient. One of the hon. Members has drawn attention to it and how far he came, where he came, at least I do not know. So....

SHRI RAJNARAIN: You make inquiries.

SHRI K. S. CHAVDA (Gujarat): I have seen him.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): That is what I want to know.

श्री शीलमद्र याजी : श्रीमन, इस बारे में...

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): If the House thinks that he did enter, it is a serious matter. Before I do anything...

SHRI S. N. MISHRA (Bihar): Sir, this would be the correct course, as you yourself seemed to suggest, that you should make enquiries about this. Some hon. Members did see the particular person coming into the House. So, kindly make inquiries. Your attention has been drawn to this. And since it concerns the dignity of the House and the functioning of this House that an outsider should not come into this House, it becomes your responsibility to see whether he did infringe the rules of the House. As to whether he did come into the House or not, kindly make inquiries. That will satisfy the hon. Members.

SHRIMATI YASHODA REDDY : I will make a personal explanation. It is a fact that the Chair did not see him because the Chair was turning this side. I agree. But I, an hon. Member of this House, and another Member of the House, saw him. I agree with the ruling. I agree with the Chair that since he had his back to that side he could not see him. But the very fact that he had come up to the last benches it should be enquired into. I agree with you that tomorrow you may find out from that Member and get the information. Sir, a stranger had come and the dignity of the House has suffered. Two other hon'ble Members have drawn your attention. Whatever you do-give your ruling tomorrow-we will abide. But please keep up the dignity of the House.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I will consider the matter.

THE BIHAR APPROPRIATION BILL, 1969—contd.

SHRI AWADHESHWAR PRASAD SINHA (Bihar): Mr. Vice-Chairman, Sir, I am supporting this Bill with a heavy heart. Sir, it was in 1961 that the great